

(ii) Notification G.S.R. No. 444(E), dated the 12th August, 1975, publishing the Defence and Internal Security of India (Third Amendment) Rules, j 1975.

(iii) Notification G.S.R. No. 501(E), dated the 24th September, 1975, publishing the Defence and Internal Security of India (Fourth Amendment) Rules, 1975.

(iv) Notification G.S.R. No. 552(E), dated the 7th November, 1975, publishing the Defence and Internal Security of India (Fifth Amendment) Rules, 1975.

(v) Notification G.S.R. No. 557(E), dated the 12th November, 1975, publishing the Defence and Internal Security of India (Sixth Amendment) Rules, 1975.

[Placed in Library. See No. LT-9949/ 76 for (i) to (v)].

III. A copy each (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 503(E), dated the 25th September, 1975, and Notification G.S.R. No. 558(E), dated the 14th November, 1975, publishing the Orders made by the President under clause (1) of Article 359 of the Constitution, under clause (3) of the said Article. [Placed in Library. See No. LT-9950/76].

1. TIK; Union Public Service Commission (Exemption from Consultation), Second Amendment Regulations, 1975 and related papers.

IT. Ministry of Home Affairs Notification.

SHRI OM MEHTA : Sir, I also beg to lay on the Table :

I. A copy (in English and Hindi) of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) Notification G.S.R. No. 2288, dated the 30th September, 1975, publishing the Union Public Service Commission 37 RSS/75—5.

(Exemption from Consultation), Second Amendment Regulations, 1975, together with an Explanatory Memorandum thereon, under clause (5) of Article 320 of the Constitution. [Placed in Library. See No. LT-9992/76].

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 2636, dated the 8th November, 1975, publishing a Corrigendum to Government Notification G.S.R. No. 124, dated the 18th January, 1969. [Placed in Library. See No. LT-9996/ 76].

**Annual Reports (1971-72, 1972-73 and 1973-74) and Accounts of the Delhi Small Industries Development Corporation Limited, Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) : Sir,

beg to lay on the Table under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) First Annual Report and Accounts of the Delhi Small Industries Development Corporation Limited, Delhi, for the period from 15th February, 1971 to 31st March, 1972, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-9998/ 76].»

(ii) Second Annual Report and Accounts of the Delhi Small Industries Development Corporation Limited, New Delhi for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(iii) Third Annual Report and Accounts of the Delhi Small Industries Development Corporation Limited, New Delhi, for the year 1973-74, together